

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 202/2000
(OA 48/97)

&

MA 203/2000
(OA 1321/97)

Present : Hon'ble Mr.D.Purkayastha, Judicial Member

Hon'ble Mr.G.S.Maingi, Administrative Member

GOVT. OF WEST BENGAL

-VS-

UNION OF INDIA & ORS. (M/O HOME AFFAIRS)

For the applicant(s) : Mr. B. Chatterjee, counsel

For the respondents : Mr.S.K. Dutta, counsel
(O.P.)

Heard on : 4.5.2000

Order on: 4.5.2000

ORDER

D.Purkayastha, J.M.:-

We have heard Mr. B.Chatterjee, 1d.counsel appearing on behalf of the applicant and Mr.S.K.Dutta, 1d.counsel appearing on behalf of the Opposite Party i.e. Union of India. Mr. Dutta submits that Govt. of West Bengal did not send the required papers/records in compliance of the order dated 21.12.99 passed by this Tribunal for which Union of India is unable to take action.

2. We have gone through the application filed by the Govt. of West Bengal for extension of time. We are satisfied that the Govt. of West Bengal is delaying the matter without assigning any valid reason for completion of the enquiry as ordered by the judgement dated 21.12.99 in O.A. No. 48/97. We observe that the Govt. of West Bengal did not explain the reason for which they could not complete the enquiry. On the basis of the submission made by Mr. Dutta, we are of the view that Govt. of West Bengal is delaying unnecessarily to deprive the applicant of appropriate relief. However, for the interest of justice, one-month time is granted to

the Govt. of West Bengal for compliance. Govt. of West Bengal is directed to send all materials/records for the purpose of the decision of the Union of India as required under the Rules and no further extension of time for compliance of the Order as prayed for would be granted. Original Applicant would be entitled to get cost of Rs.500/- in this case. That is to be paid by the Govt. of West Bengal. So, we direct that Govt. of West Bengal shall send all papers/records to the Union of India & Ors. for compliance of the judgement within one month from today and thereafter Union of India and Union Public Service Commission shall take action within 2 (two) months from the date of receipt of the papers from the Govt. of West Bengal. With this observation, M.A. is disposed of.

G.S. Maingi
4-5-2000

G.S. Maingi
MEMBER(A)

D.Purkayastha
4-5-2000
D.Purkayastha
MEMBER(J)

a.m.